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**(2021) 03 MAN CK 0062**  
**In the Manipur High Court**  
**Case No : Writ Petition (c) No. 628 Of 2020**

Paonam Lily Chanu

APPELLANT

Vs

State Of Manipur & 2 Ors.

RESPONDENT

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**Date of Decision :** 25-03-2021

**Acts Referred:**

**Citation :** (2021) 03 MAN CK 0062

**Hon'ble Judges :** Ahanthem Bimol Singh, J

**Bench :** Single Bench

**Advocate :** A Mohendro, A Mohendro, L Rojeshon, Kh Lupenjit, David Boon, Ajoy Pebam

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## Judgement

Heard Mr. A. Mohendro, learned counsel appearing for the petitioner and Mr. H. Debendra, learned Government Advocate appearing for the respondents.

On 21.01.2021, the learned Advocate General, Manipur submitted before this Court that necessary process for appointment of the petitioner is going

on and accordingly, the learned Advocate General(AG) has prayed for granting 2(two) months time to complete the process. As prayed for by the

learned Advocate General(AG), Manipur, this Court granted 2(two) months time.

When the matter is taken up today, it is informed by the learned Government Advocate that the authorities have not intimated any instructions as to

the stage of the process being taken up by the authorities for giving appointment to the petitioner.

In view of the above, the learned Government Advocate is directed to get necessary instructions from the authorities in that regard.

List this case again on 08.04.2021 on which date, the learned Government

Advocate is directed to place the necessary instructions before this Court.

Copy of this order be furnished to the learned counsel appearing for the parties through their respective Whatsapp/E-mail.